Retention of lien by the Territorial Army Personnel

1139. SHRI M. KADERSHAH: Will the Minister of DEFENCE be pleased to state;

(a) whether it is a fact that Territorial Army personnel are allowed to retain their lien in the Territorial Amy, even if they have not attended the annual camp and regular parade for a number of years, if so, what are the reasons therefor; and

(b) if the answer to part (a) above be in the negative, what steps Government propose to take to terminate the Hen of such personnel?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND DE-PARTMENTS UNDER THE CHARGE OF PRIME MINISTER (SHRI C. P. N. SINGH): (a) No, Sir. Except for Commissioned Officers, placed on the Special Unattached List, or those employees, who are specially exempted from attending training camps/parades, they are liable to be discharged for not attending such camps/parades.

(b) Action is on hand to discharge the persons concerned from the Territorial Army, wherever valid reasons for not attending the camps/parades do not exist.

Seniority of assistants in Central Ministries/Departments of Gov-ernment

1140. SHRIMATI SUSHILA SHAN-KAR ADTVAREKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have revised the seniority list of Assistants working in various Ministries and offices of the Central Government in the light of the decision given by the Supreme Court on 10th December, 1979 in the case of Shri P. C. Sethi and others vs. Union of India.

to Questions

(b) if not; what are the difficulties being faced by Government in this regard;

(c) whether Government propose to formulate comprehensive rules for determination of seniority of Assistants in order to prevent such anomalies; and

(d) if so, what are the detail₃ in this regard.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) In compliance with the Supreme Court's judgment dated luth December, 1979, legal opinion of Shri Phadke, Senior Government Advocate is being obtained in the matter.

(c) The seniority of Assistants is at present governed by rule 18 of the Central Secretariat Service Rules, 1962 and regulations in the Fouth Schedule to the above rules. There is no proposal under consideration at present to amend the rules.

(d) In view of (c), the question doe_8 not arise.

Selection of Scientist 'F' *in* the extra Mural Research Unit at CSIR

1141. SHRJ V. C. KESAVA RAO: Will the PRIME MINISTER be pleased to state:

(a) whether jt is a fact that there ig a great resentment amongst the scientists for selection made for tlie post of Scientist 'F' in the Extra Mural Research Unit at CSIR Head-quarters in September, 1979;

(b) if so, what are the names of the candidates with their qualifications, research and published works who appeared for interview;

(c) what is the name of the person who was selected for the post alongwith his qualifications, experience and published work;